

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 442/2004

(From the judgement and order dated 06/02/2003 in CRLA 232/99  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SUMERI &amp; ORS.

Petitioner (s)

VERSUS

STATE OF HARYANA

Respondent (s)

( With Appln(s). for c/delay in filing SLP and bail )  
( With Office Report )

Date : 23/08/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)

Mr. Raj Kumar Mehta, Adv.

For Respondent (s) Mr. D.P. Singh, Adv.

Mr. V.K. Garg, Adv.

Ms. Avneet Toor, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Post after six weeks for final disposal.

(R.K. DHAWAN)  
COURT MASTER(VEERA VERMA)  
COURT MASTER